

The High Court of Kerala

D1- 82665/ 08

Kochi- 682 031,
Dated 28-9-2010.

NOTIFICATION

Sub.: Arbitration and Conciliation Act, 1996- panel of Arbitrators
maintained by the High Court- inclusion in the panel- norms
prescribed- reg.

Ref.: Scheme for Appointment of Arbitrators by the Chief Justice of
Kerala,1996.

In exercise of the powers conferred by the 'Arbitration and Conciliation Act, 1996' and upon considering the 'Scheme for Appointment of Arbitrators by the Chief Justice of Kerala, 1996', the High Court of Kerala hereby stipulates the following eligibility criteria for being considered for inclusion in the panel of Arbitrators maintained by the High Court:

1. The minimum age for empanellment shall be 45 years as on the 1st January of the year in which the application is submitted.
2. The applicant should have a minimum practice of 15 years at the Bar or in the profession or technical field on the date of application.
3. Applicant should be an income tax assessee.

Those who are desirous of being included in the panel shall apply in the prescribed format with copy of documents supporting their eligibility and a recent passport size photograph. It is also hereby clarified that all those who are presently included in the panel of arbitrators maintained by the High Court, except the retired High Court Judges, shall apply afresh in the prescribed format, if they are desirous of continuing in the panel. Those whose request for inclusion in the panel are pending with the High Court also shall apply afresh in the prescribed format. The format of application and the information as to the mode of submitting application can be had from the website www.highcourtofkerala.nic.in.

(By order)

A.Hariprasad,
Registrar (Subordinate Judiciary)